

ITEM NO.8

COURT NO.9

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No. 2 In

Petition(s) for Special Leave to Appeal (Civil) No(s).8803/2012

(From the judgement and order dated 30/03/2011 in CMWP No.10601/1998 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHYAM LAL

Petitioner(s)

VERSUS

KISAN COOPERATIVE SUGAR FACTORY LTD.&ORS

Respondent(s)

(With appln. for deletion of the name of respondent and office report)

Date: 05/02/2013 This IA was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
(IN CHAMBER)

For Petitioner(s) Mr. Dinesh Kumar Garg,Adv.

For Respondent(s) Mr. Saurabh Ajay Gupta,Adv.

Mr. S.K. Sabharwal ,Adv

UPON hearing counsel the Court made the following
O R D E R

Deletion of respondent Nos. 3, 4 and 5 is permitted from the array
of respondents at the risk of the petitioner. I.A. No. 2 is
accordingly allowed and disposed of.

|(N.K. GOEL)
|COURT MASTER

| |(SNEH LATA SHARMA)
| |COURT MASTER

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